

(b) if so, whether any of the firms have responded to their requests; and

(c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). BHEL has no World Bank aided project for HBJ Pipeline. However, it is supplying anti-corrosion cathodic protection system for the pipeline as a sub-contractor.

(c) For the anti-corrosion system the technology has been acquired from M/s. HARCO Corporation, USA.

Study on Implementation of Directive Principles

1351. SHRI HAROOBHAI MEHTA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have undertaken any study on the progress in the matter of implementation of various directive principles enunciated in our Constitution;

(b) if so, the salient features of the report of the study; and

(c) if not, the reasons for not undertaking such study so far?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (c). One of the terms of reference of the Law Commission constituted by the Government is to examine the existing laws in the light of Directive Principles of State Policy and to suggest ways of improvement and reform and also to suggest such legislation as might be necessary to implement the Directive Principles and to attain the objectives set out in the Preamble to the Constitution. Therefore, the Law Commission, while giving its reports recommending various reforms, bears in mind the Directive Principles contained in the Constitution. For example, the Directive Principles enshrined in article

39A have been fully taken into account by the Law Commission in its 114th Report on Gram Nyayalaya, submitted to the Government on 12th August, 1986, and various suggestions have been given for their implementation.

The Law Commission has recommended the setting up of Gram Nyayalaya to deal with the matters relating to civil disputes, property disputes, family disputes, non-payment of wages and violation of Minimum Wages Act, money suits, disputes arising out of the partnership in cultivation of land, disputes as to the use of forest produce by local inhabitants, etc. This is with a view to ensure that the citizens are not denied opportunities to secure justice by reason of economic or other disabilities.

[*Translation*]

S. T. D. Facility between Delhi and Almora

1352. SHRI HARISH RAWAT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Delhi and Almora (U.P.) have been linked through direct dialing service; and

(b) if so, the time by which STD facility will be available between these two places?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) and (b). Subscriber Trunk Dialling facility from Almora to New Delhi is already existing.

Delhi-Almora STD service will be commissioned shortly.

[*English*]

Buffer Stock of Wheat and Rice in Assam

1353. PROF. PARAG CHALIHA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government of Assam made a request to his Ministry to build up a buffer stock of 1.2 lakh MT of wheat and 1.02 lakh MT of rice for the rainy season of 1987 and it was agreed to by his Ministry;

(b) if so, how much of the stock was built up; and

(c) if not, the reasons thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) and (c). Yes, Sir. The Government of Assam has made a request to build up a buffer stock of 1.20 lakh MT of wheat and 1 20 MT of rice, but it has not been agreed to. It is our endeavour to reach maximum stocks to the North Eastern region. However, due to problems of logistics, and infrastructure, it has not been possible to create a sizeable buffer stock.

(b) As on 1st July, 1987, the Food Corporation of India had 53.6 thousand tonnes of wheat and 50.0 thousand tonnes of rice in Assam.

[*Translation*]

Judicial Service Commission

1354. DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government are contemplating seriously to constitute a Judicial Service Commission;

(b) if so, the reasons to constitute this Commission and the time by which this Commission is likely to be constituted; and

(c) the composition and the powers of the said Commission?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) to (c). No, Sir. However, the Law Commission in its 116th Report on creation of All India Judicial Ser-

vice has recommended for constitution of a National Judicial Service Commission. Copies of this Report have already been placed before both the Houses of Parliament.

[*English*]

Separate Telecom Net Work for Business and Industries

1355. SHRI P. M. SAYEED: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to set up a separate telecom network for the purpose of business and industries,

(b) if so, the details of the scheme indicating the financial outlay;

(c) whether initiative has already been taken to implement the proposal; and

(d) if so, the approximate time by which such a net work is likely to be created?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir.

(b) to (d). The proposal envisages the setting up of the following networks:

(i) *Satellite based Low Speed Business Data Network.*

This network will provide the telex, message and inter-active data communication facilities at speeds of 300 or 1200 bits per second, using satellite technology. The network is basically designed to provide effective communication facilities from various industrial units and project sites in remote and rural areas to their respective headquarters. The project is estimated to cost about Rs. 15 crores. The network is expected to be functional during the first half of 1989.